

CHAPTER V

Governor's Address and Message to the House

14. Motion of Thanks for the Governor's Address under Article 176 (1).— (1) As soon as may be after the authenticated copy of the Governor's Address to the House under Article 176 (1) has been laid on the Table of the House, any member selected by the Chief Minister may move a motion expressing thanks to the Governor for his Address in the following terms:-

"That an Address be presented to the Governor in the following terms :-

"That we, the members of the Rajasthan Legislative Assembly, assembled in this session are grateful to the Governor for the Address which he has been pleased to deliver to this House" ; "

The Motion shall be seconded by another member selected by the Chief Minister.

(2) The notice of such motion shall be signed by the mover and the seconder and shall be sent to the Secretary through the Minister for Parliamentary Affairs.

15. Amendments.—Amendments may be moved to the motion of thanks in such form as may be considered appropriate by the Speaker.

16. Allotment of time for discussion of the Address.—The House shall, on the recommendation of the Business Advisory Committee, allot time for the discussion of the matters referred to in the Governor's Address :
Provided that in emergent cases the Speaker may allot such time in consultation with the Leader of the House.

17. Other business that may be taken up.—(1) Notwithstanding that a day has been allotted for discussion on the Governor's Address—

- (a) a motion or motions for leave to introduce a Bill or Bills may be made and a Bill or Bills may be introduced on such day, and
- (b) Other business of a formal character may be transacted on such day before the House commences or continues the discussion on the Address.

(2) The discussion on the Address may be postponed in favour of a Government Bill or other Government business on a motion being made that the discussion on the Address be adjourned to a subsequent day or time to be appointed by the Speaker. The Speaker shall forthwith put the question, no amendment or debate being allowed.

(3) The discussion on the Address shall be interrupted in the course of a sitting by an adjournment motion under rule 55.

18. Government's right of reply.— The Chief Minister or any other Minister, whether he has previously taken part in the discussion or not, shall on behalf of the Government have a general right of explaining the position of the Government at the end of the discussion.

19. Deleted.

20. Governor's Address under Article 175 (1).— The House may, on the advice of the Business Advisory Committee, allot time for the discussion of the matters, referred to in the Governor's Address under Article 175 (1) of the Constitution.

21. Messages from Governor.— Where a message from the Governor for the House under Article 175 (2) of the Constitution is received by the Speaker, he shall read the message to the House and give necessary directions in regard to the procedure that shall be followed for the consideration of matters referred to in the message. In giving these directions, the Speaker shall be empowered to suspend or vary the rules to such extent as may be necessary.